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ITEM NO.204

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).3086/2010

(From the judgement and order dated 14/12/2009 in CRLM No.1892/2009, of
The HIGH COURT OF DELHI AT N. DELHI)

M/S GHCL EMPLOYEES STOCK OPTION TRUST Petitioner(s)

VERSUS

M/S INDIA INFOLINE LIMITED Respondent(s)
(With appln(s) for stay) (For final disposal)

WITH SLP(Cr1) NO. 3091 of 2010
(With appln.for stay and office report)(For final disposal)

SLP(Cr1) NO. 3112 of 2010
(With appln.for stay and office report)(For final disposal)

SLP(Cr1) NO. 3113 of 2010
(With appln.for stay and office report)(For final disposal)

SLP(Cr1) NO. 3120 of 2010
(With appln.for stay and office report)(For final disposal)

SLP(Cr1) NO. 3213 of 2010
(With appln.for stay and office report)(For final disposal)

SLP(Cr1) NO. 3217 of 2010
(With appln.for stay and office report)(For final disposal)

Date: 15/02/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM
HON'BLE MR. JUSTICE JAGDISH SINGH KHEHAR

For Petitioner(s) Mr. Himanshu Raman, Adv.
Ms. Manjusha Wadhwa, Adv.

For Respondent(s) Dr. A.M. Singhvi, Sr.Adv.
Mr. Jayant Bhushan, Sr.Adv.
Mr. Ajay Bhargava, Adv.
Ms. Vanita Bhargava, Adv.
Mr. Diwakar Maheshwari, Adv.
Mr. Ankur Khandelwal, Adv.
Mr. Vinam Gupta, Adv.for
M/S. Khaitan & Co.

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UPON hearing counsel the Court made the following
O R D E R

Post these matters for final disposal on 12th March, 2013.

[Usha Bhardwaj]
Court Master

[Savita Sainani]
Court Master

